

(d) JCDA (Funds) Meerut makes every effort to sort out the complaints about discrepancies in individual subscribers accounts in consultation with the Army authorities concerned. A system has been evolved to depute officers from concerned major units to the officer of J.C.D.A. (Funds) to assist him in the settlement of discrepancies.

There is also a proposal to decentralise the Fund work relating to civilian establishment of the Defence Organisations with a view to avoiding delays. The mechanics of the proposed decentralisation is being studied currently by a committee of officers.

with Recommendations of Seventh Finance Commission

4598. SHRI MADHAVRAO SCINDIA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that most of the State Governments are not happy with the recommendations of the Seventh Finance Commission with regard to the quantum of compensation to be provided by the Centre to compensate the loss of revenue suffered by the States for introduction of prohibition;

(b) if so, whether Government have accepted the recommendation in this regard; and

(c) if so, his own reaction thereto?

THE MINISTER OF FINANCE (SHRI H. M. PATEL) (a) The Government are not aware that any State Government is unhappy over the recommendation of the Seventh Finance Commission referred to by the Member.

(b) and (c). As indicated while laying the Report of the Finance Commission on the Table of the House on the 24th November, 1978, Government have not accepted the recommendation of the Commission in this regard. -

Approval of Residential Plots for Construction of Hotels

4599. SHRI S. S. LAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what were the recommendations made by the New Delhi Be-development Advisory Committee in order to facilitate construction of Hotels in Delhi so as to meet demands for additional hotel accommodations;

(b) did it recommend the construction of residential Hotels and what were the criteria recommended by them for approval of large residential plots for conversion into residential hotel plots;

(c) what limitations did they recommend on the designing, construction and operation of these hotels so that they do not cause any disturbance to the residents of the locality and yet meet the requirement of hotel accommodation;

(d) have Government examined these recommendation and the conclusion that have reached;

(e) when did they expect to approve suitable residential plots for construction of hotels in Delhi; and

(f) in view of the urgency of adding to hotel accommodation in New Delhi, would Government publish detailed plans for residential hotels so that private entrepreneurs can take steps to construct hotels quickly?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK: (a) Hotels are permitted on sites specifically shown for this purpose in the Master Plan; within areas shown in the Master Plan for general business and commercial use, district centres and sub-district centres and within areas shown in the Zonal Development Plans for community centres.

(b) and (c). Although hotels are not allowed in residential areas,

Boarding Houses, Guest House and Hotels are permitted within areas shown for residential use in the zonal development plans or detailed plans on special appeal being allowed by D.D.A. subject to the condition that no such plot is less than 334.45 sq. mts. (400 sq. yds) in net area and is located on a minimum 18.288 mts. (60 feet) wide road. To avoid nuisance to the public, no restaurant, night clubs, convention halls, shops, etc. are to be provided. Proper parking requirements are also to be fulfilled.

(d) The Delhi Development Authority have issued regulations called the Hotels, Boarding Houses, Guest Houses, Hostels, Lodging Houses and Motels (Building Standards) Regulations, 1977 in this behalf.

(e) No hotel is permitted in areas earmarked for residential use. However, as per reply given under paras (b) and (c), Boarding Houses, Guest Houses and Hotels are permitted in these areas on special appeal.

(f) Location of new hotel sites would be considered when the existing Master Plan is revised.

Survey Conducted regarding Industrial Production

4600. SHRI G. Y. KRISHNAN: Will the Minister of FINANCE be pleased to state:

(a) whether any survey has been conducted regarding industrial production in India particularly output of crude, petroleum, pig iron, fertiliser, vanaspati, sugar, cotton yarn; and

(b) if so, what are the other items whose growth has shown improvement during the current financial year?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) The state of the economy including trends in production in various industries are kept under constant review by the Government. The production of the items mentioned, except pig iron has increased during the first half of the current financial year.

(b) Some of the other items which have shown appreciable improvement in output this year include salt, scooter and tractor tyres, soaps and detergents, razor blades, vehicular diesel engines; agricultural tractors, typewriters, wrist watches and clocks, steel plant equipment, cement machinery and printing machinery.

Share of Foreign Banks in the Total Foreign Exchange Business

4601. SHRI VIJAY KUMAR MALHOTRA: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that the percentage share of foreign banks in the total foreign exchange business of India has been decreasing gradually over the last few Five Year Plans;

(b) if so, what was the percentage share of foreign banks in India's foreign exchange business in 1977-78 (or the latest available figure) as compared to the last years of the First Five Year Plan (1955-56) and the last year of Third Five Year Plan (1965-66); and

(c) if exact shares in percentage terms are not available, what are the approximate estimates of the shares of foreign banks in Indian foreign exchange business in those years?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) to (c). The informations to the extent available are being collected and will be laid on the table of the House.

बकरे की खाल के निर्यात कोटे का आवंटन

4602, श्री शरद यादव :। क्या वाणिज्य, नागरिक प्रति तथा सशक्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनको पता है कि नये लाइसेंस-धारियों को निर्यात प्रक्रिया की पुस्तिका, 1978-79 के अध्याय तैरह की धारा 308 के अन्तर्गत बकरे की खाल का निर्यात कोटा आवंटित किया जा रहा है ?